One day National Seminar

On

Cyber Crimes: - Issues and Challenges

On March 9, 2018

Organized by

FACULTY OF LAW

JAMIA MILIA ISLAMIA

NEW DELHI-110025

National Seminar on Cyber Crimes: - Issues and Challenges
Organized by
Faculty of Law Jamia Millia Islamia, New Delhi

About the Institution

Jamia Millia Islamia is one of the premier Universities of National importances. It came into existence at Aligarh in 1920 during the Khilafat and Non-cooperation movement in response to Gandhi's call to boycott government supported educational institutions. Jamia Millia Islamia has a multi layered educational system. It has Nine Faculties and more than 27 Centres for Research and Excellence. Jamia has also started several inter-disciplinary research centres that have given an edge to it in terms of critical research. Jamia Millia Islamia has been ranked at the 12[th]position among Universities in the country and stands 6[th]among Central Universities as per the MHRD's National Institutional Ranking Framework (NIRF) India Rankings Report-2018. The Faculty of Law was established in 1989. Over the past three decades, the Faculty has made significant progress in order to give due emphasis to the expanding horizons of the legal profession. In its continuous endeavours in this regard, the Faculty has introduced a Five-Year Integrated B.A.LL.B. (Hons.) Programme since the academic session 2002-2003 thereby replacing the Three-year LL.B. Course; a two-year Post-Graduate Programme (LL.M.) in three specialized streams of Personal Laws, Corporate Laws and Criminal Laws and a Ph.D. Programme, both having commenced from the academic session 2000-2001. The Faculty has also started the LL.M. (Executive) Programme for Legal Professionals from the Session 2017-18. LL.M. (Executive) Programme presents a unique opportunity to specialize in the core topics of legal practice and to do so through a flexible structure that accommodates the demands of professional life. JMI's Faculty of Law is one of few law faculties that are offering Post Graduate Diploma in Labour Laws (PGDLL) and Post Graduate Diploma in Air and Space Laws (PGDASL) from the Session 2018-19 to equip students/professionals with the knowledge and capacities required to act as dispute resolution practitioners, including arbitrators, mediators and conciliators. As a holistic occupationally directed programme, it will produce graduates ready to practice after undergoing the basic practical exposure considered necessary by the industry. The scientific and technological developments in the field of air and space are so rapid that they have posed challenge to the legal fraternity.

The constant increasing volume of disputes in the field of air and space has also resulted in the manifold increase in the legal practitioners working in the field of air and space in the developed countries like United States, United

Kingdom, Canada, Russia, Japan, France, Australia etc. Keeping in mind, the Post Graduate Diploma in Air and Space Laws (PGDASL) is a unique initiative undertaken at Faculty. The Course is designed to provide an in-depth understanding of Air Law and Space Law along with some fundamental principles of public international law related to air and space. The course would be extremely useful to the candidates having wide-ranging background from legal to scientific. The Faculty of Law has been placed at 6th Rank in the MHRD's National Institutional Ranking Framework India Rankings Report-2018.

Concept Note about the Seminar.

Cyber Crimes in India is one of the most challenging issues in contemporary times. It has posed several questions to our traditional legal jurisprudence. The issue has also received attention national and worldwide with emergence of newer technology. It has impetus and relevance in contemporary times because of the several initiatives made by government like 'Make in India', 'Digital India' where the companies across the world are invited to make their investment in India.

It is evident from the data revealed by National Crime Record Bureau (NCRB) in year 2016, where in about 12,317 Cybercrime cases were reported in India which is 6 percent higher than 2015. In India the technology users are prone to become the victim of Cyber-crimes because of their level of education and more precisely awareness about the nature of Technology and its use.

Recently, NCRB has developed and shared various Citizen centric and Police centric (Get Latitude & Longitude of Scene of Crime etc.) Mobile App templates to States/UTs and States have customized the same for ease of accessing various police related services. Various additional modules (like Criminal Intelligence System, Under Ground/Extremist Organisation Module, Traffic Management System, Passport Integration, Integration with Court etc.) have been developed by States/UTs by customizing Core Application Software of CCTNS as per their specific requirements. For better reach to the citizen, various citizens centric Mobile Apps (like Complaint Registration, Online lodging of FIRs for Track Missing Child/Person, Citizen Help App etc.) are also developed and used by the States. National Digital Police Portal was launched. It allows search for a criminal/suspect on a national data base apart from

providing various services to citizens like filing of complaints online and seeking antecedent verification of tenants, domestic helps, drivers etc.

Since from civilization individual has gone through various inventive developments in the technology, one such invention is computer and Internet. These advancements have posed some unique questions to our traditional system of law and justice. These advancements are not free from ills. It is so because cyberspace being one of the platforms where in very easy and fastest manner the information can travel and can be spread in a friction of a second. Resultantly, there is a likelihood of its misuse by unscrupulous individuals.

Trans-border data flow and data Security are the terms mostly talked about world over. Leading nations such as USA, UK and European Union including some other nations adopted tougher legislation in their respective domains to ensure that their citizen's rights are well protected. In fact, India also has its draft Personal Data Protection Bill in India for stringent enforcement of data breach violations. The Bill requires thorough discussion by all the stakeholders before taking a shape of law.

Cyber warfare is equally a potential weapon waiting to strike at the right opportunity if the cyber architecture is not well defended. It is the fifth and new domain of warfare after land, sea, air and space. Some countries, along with terrorist outfits, have already demonstrated these facets of cybercrimes, displaying their cyber prowess. In the interest of our citizen and to the Nation we must act against the forces of law to build the atmosphere of Rule of Law.

Over a period of time, leading nations comprehended the consequences of a cyber-attacks ranging from a virus that corrupts sensitive financial records or incapacitates the booming stock market, to a false message that causes a nuclear reactor to shut off or a dam to open, or a blackout of the air traffic control system that may result in air crash, which may all create a severe and widespread economic or physical damage.

Indian law on the Information Technology by some amendments, appears to have made some headway in the direction but substantive gaps persist in definitions, conceptual comprehension and consistency of Rules read with the Act.

Many may not know the exact implications and usages of the cyber law to internet crimes targeting individuals. The present seminar aims to create

awareness about the cyber laws, issues and challenges of cybercrimes towards the society among the students, academicians, professionals and others.

Keeping in view the above, the deliberations need to be held so that a deep insight about the problems, perspective, issues and challenges about the topics need to be discussed and analysed. This seminar is intended to provide a platform to academicians, lawyers, corporate personalities and scholars all over the country and abroad to share their research work.

Objective of the Seminar-

The objective of the seminar is to ease out, discuss, and make deliberations on the following areas.
- Citizen friendly Safe and Secure internet
- Legal Challenges in Cyber laws.
- Relationship between internet rights and internet security
- Freedom, Security and Growth in Cyber space
- Digital Democracy and Digital Diplomacy

Organizations and Students to come together and share their valuable thoughts on the issues relating to following majors themes:

1. Emerging Trends in Cyber World
2. Role of UN for preserving Peace and Security in Cyber Space.
3. Crime against Women in Cyber world
4. Crime against Children in Cyber world
5. Crime against Government in Cyber world
6. Privacy, Defamation & Data Protection in Cyber space
7. Fake ID'S in Online Social Networks (OSNs),
8. Cyber Forensics & Electronic Evidence and Investigations
9. Online-Consumers in Cyberspace
10. Banking Financial Fraud, Scams in Cyber world
11. Net Neutrality & Regulation of Internet
12. Artificial Intelligence and Cloud Computing & New Challenges
13. Internet of Things, Block Chains - Emerging Challenges
14. Cyber Extremism & Radicalization

Note: -The above themes are indicative and the author can send the article on any topic related to the broad theme of the Seminar.

Call for Papers:- Research papers/articles are invited from the academicians, researchers, policy makers, journalist, representatives of Government Organizations, civil society/NGOs and research scholars on different themes of the seminar mentioned above. The abstract on above themes are invited for paper presentation.

Guidelines for Abstracts Submission: The Abstract not exceeding 300 words in Times New Roman with font size 12 with 1.5 spacing for the text along with the title of abstract, Name of the author (s), Designation, Institution's affiliation, Full address, Mobile number and E-mail address should be sent through email to gyazdani@jmi.ac.in (Convenor) and qusman@jmi.ac.in (Co-convenor) latest by 25th January, 2019. The Organizing Committee will review the submitted abstracts and decision of acceptance of abstracts. All Participating members are requested to follow the policies/rules/guidelines and abide with it.

Guidelines for Full Paper Submission: The Paper not exceeding 5000 words in Times New Roman with font size 12 with 1.5 spacing for the text along with the title of Paper, Name of the author(s), Designation, Institution's affiliation, Mobile number and E-mail address should be sent through email to gyazdani@jmi.ac.in (Convenor) and qusman@jmi.ac.in (Co-convenor) latest by 26th February, 2019. The Organizing Committee will review the submitted Papers and decision of acceptance of Papers. All Participating members are requested to follow the policies/rules/guidelines and abide with it.

Important Dates.

Submission of Abstracts by:	25th January, 2019
Notification of selected Abstracts:	28th January, 2019
Submission of full papers by:	26th February, 2019
Notification of selected papers:	01st March, 2019
Last date for Registration via E-Mail:	04th March 2019
National Seminar Date:	09th March 2019

Registration fee
Indian Delegates: 1000 (INR)
Research Scholars/Students: 500 (INR)
Foreign Delegates: 2000 (INR)

Registration fees include the Seminar kit, Lunch, Tea and access to Seminar sessions. On the Spot registration shall also be accepted. The Research scholars

are required to produce a valid identity card/ certificate. Payment of Registration fee can be made either through Demand Draft or cash on the spot. The Demand Draft is to be made in favour of the following:-

The Registrar, Jamia Millia Islamia,

New Delhi-25

Accommodation: Accommodation shall be provided on sharing basis to those delegates who inform the organisers in advance and the accommodation is available subject to availability and payment is to be borne by the participant(s).

Note: - For any clarification feel free to contact

 Convenors of the Seminar

Dr. Ghulam Yazdani   Dr. Qazi Mohammed Usman

 Associate professor   Associate Professor

Faculty of Law, JMI   Faculty of Law

.   New Delhi   New Delhi

Contact No: 9891989168   Contact No: 9911273183

CONFERENCE REGISTRATION FORM

Name:	
Name of the Organizations/Institutional Affiliation:	
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Title of Paper:	
Participant Category: 1. Academician/ NGOs/Corporate 2. Ph. D Scholars/Student	
Registration Fee Details: Name of Bank:	
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Accommodation required: Yes/ No	
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Date and Time of Departure:

 Date:

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